

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).32122/2017

(Arising out of impugned final judgment and order dated 29-09-2016 in SAD No.1124/2010 passed by the High Court Of Judicature At Allahabad)

DURGESH KUMAR PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

Date : 29-03-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Santosh Kumar Tripathi, AOR
Mr. Ravindra Kumar Raizada, Sr. A.A.G.
Ms. Alka Sinha, Adv.
Mr. Chandan Kumar, Adv.
Mr. Dinesh Kr. Tiwary, Adv.
Mr. Sarbendra Kumar, Adv.
Ms. Neelam Chand, Adv.
Mr. P. Kameswar Rao, Adv.

Mr. Anuvrat Sharma, AOR

Ms. Chitrangda Rastravara, Adv.
Mr. Shiv Autar Singh Sengar, Adv.
Mr. Dashrath Singh, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Aditya Pratap Singh Chauhan, Adv.
Mr. Aishwary Mishra, Adv.
Mr. Gp. Capt. Karan Singh Bhati, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No.3 seeking adjournment on the ground of personal difficulty, the matter is adjourned by four weeks.

(DEEPAK JOSHI)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)